

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 19<sup>th</sup> day of **JULY, 2019**.

**ORIGINAL APPLICATION NO. 330/1216/2015**

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)**

1. Kokila Devi wife of Late Ultfat, Resident of Village Hardaspur, Post – Nizamuddinpur Shah, District – Budaun. ....Applicant.

**VERSUS**

1. Union of India through General Manager, Northern Railway Zone, Moradabad.
2. Manager, Northern Railway, Moradabad, District Moradabad. ....Respondents

Advocate for the Applicant : None

Advocate for the Respondents : Shri Anil Kumar

**ORDER**

List revised.

2. None present for the applicant.
3. It is observed that from last several occasions i.e., 20.05.2019, 25.05.2019 and 31.05.2019, no one is appearing on behalf of the applicant.
4. It seems that the applicant has lost interest in pursuing this case.
5. Accordingly, the OA is dismissed in default and for non prosecution.

**(JUSTICE BHARAT BHUSHAN)  
MEMBER-J**

Arun..